

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1399/2003

New Delhi, this the 29th day of May, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Sh. Bhabuti Prasad  
S/o Sh. Badri Prasad  
Street No.2  
House No. F/8, Khajuri Khas  
Delhi - 110 094.

...Applicant

(By Advocate Ms. Meenu Mainee,  
proxy for Sh. B.S. Mainee)

V E R S U S

Union of India through

1. The General Manager  
Northern Railway  
Baroda House, New Delhi.
2. The Divisional Railway Manager  
Northern Railway, State Entry Road  
New Delhi.

...Respondents

O R D E R (ORAL)

Shri Shanker Raju,

As the applicant's name stand in the LCLR and had already been selected and called for screening in 1990 and further in 2001, in the light of respondents Headquarters memo dated 15-1-2003 where it has been decided to recruit group 'D' staff and while going for open market recruitment, Ex casual labour on Live Register and Supplementary Register should be preferably considered for regularisation. Despite their Circular, applicant's claim has not been considered.

2. In the circumstances, ends of justice would be duly met if the present OA is disposed of at this stage with directions to the respondents to treat the present OA as representation and further to strictly

(2)

act upon their own letter dated 15-1-2003 and consider the claim of the applicant for regularisation sa per clause 2 (1) (c) having regard to his name in LCLR as well as the fact that he has already been called for selection in past. Ordered accordingly. This should be done within one month from the date of receipt of a copy of this order by passing a detailed and speaking order.

3. Copy of this order be sent to the respondents.

4. OA is disposed of as above.

S. Raju  
(SHANKER RAJU)  
MEMBER (J)

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MR KN 2003